

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 4**

EXCISE APPEAL NO. 53151 OF 2018

[Arising out of Order-in-Appeal No.IND-EXCUS-000-APP-149-150-18-19 dated 31.05.2018 passed by the Commissioner (Appeals), CGST and Central Excise, Indore (M.P.)]

**Rajesh Mundra
Director of Kanha Aluminium Pvt. Ltd.**

Plot No.61-B, Sector-I,
Industrial Area, Pithampur,
Dist-Dhar, M.P.

Appellant

Vs.

**Commissioner, CGST & Central Excise,
Ujjain, M.P.**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri D.D. Mangal, Authorised Representative

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

Date of Hearing: **26/05/2026**

Date of Decision: **14/07/2026**

ORDER

The appeal is dismissed. For order, see order of date in Excise
Appeal No.53454 of 2018.

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(RAJEEV TANDON)
MEMBER (TECHNICAL)**

Archana